



CALL FOR PAPERS

LAW SOCIETY

FACULTY OF LAW
ALIGARH MUSLIM UNIVERSITY
ALIGARH, UTTAR PRADESH

AMU Law Society Review 2022



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About the AMU Law Society Review

The AMU Law Society Review is the flagship journal of the Law Society, Faculty of Law, Aligarh Muslim University, Aligarh (U.P). It is an annual journal which provides an extensive platform to academicians, practitioners, researchers and students to assimilate, exchange and extend their ideas to facilitate the debate on contemporary legal issues through their scholarly articles and research papers. The journal assumes an inter-disciplinary orientation and is wide enough to include national as well as international legal and policy-based issues within its sweep.

The Review has received enthusiastic responses over the past years, having continually aimed at raising the bar of academic research with insightful and pertinent contributions to the legal discourse. AMU Law Society Review 2022 invites submissions in the form of Research Papers, Case Comments/ Legislative Comments, Articles & Essays, and Book/Film Reviews and other such submission for its flagship publication (to be published in form of a book with ISBN number).

Categories of Submission

- * Research Papers: 3,000 to 5,000 words
- * Case Comments and Legislative Comments: 2,000 to 3,000 words
- * Articles and Essays: 1,500 to 2,500 words
- * Book Reviews: 1,000 to 2,000 words

Please note that these are not strict categories and other creative categories of submissions may also be entertained. Submissions interacting with past publications of the AMU Law Society Review are welcomed. Empirical research pieces are also welcomed. Word limits are exclusive of footnotes.



Important Dates

- * Release of Brochure: 20th December 2021
- * Last Date for Submission of Abstract: 10th January 2022
- * Communication of Acceptance/Rejection of Abstract by: 25th January 2022
- * Last date for Final Submission of Full Paper: 15th February 2022

Suggested Themes & Sub-themes

- * **Emerging Trends in the Criminal Justice System & Judiciary**
 - ⇒ The Intersection of the Digital World & the Indian Justice System
 - ⇒ Criminal Accountability & Genetics
 - ⇒ Mental Health & Criminal Justice System
 - ⇒ The Objectification of Women under Indian Penal Laws
- * **Recent International Developments**
 - ⇒ United Nations & the Handling of Pandemics
 - ⇒ The Role of Law in the Success or Failure of Socialist Models Across the Globe
 - ⇒ Law and Policy Implementation in Gulf Cooperation Countries with reference to Competition and Bankruptcy Laws
 - ⇒ Developments in Arbitration Law With Reference To the Amazon v. Future Retail Case
- * **Constitutional Law in Contemporary Times**
 - ⇒ Social Media, Media Trials & Regulation of Free Speech
 - ⇒ A Comparative Study of the Various Divorce Laws in Various Jurisdictions
 - ⇒ Citizen's Right to Transparency in Administration
- * **Digital Literacy & Its Implications for the Class Divide**
- * **Literature & Law**
 - ⇒ Spiritualism and the Judicial Decision Making Process
 - ⇒ The Law of Obscenity and Literature
 - ⇒ A Critical Discussion on the Copyright Law vis-a-vis Promotion of Literature
- * **Law & Technology**
 - ⇒ Legal Framework for Data Security & Data Privacy for the Common Masses
 - ⇒ Challenges for Organisations brought about by the history of cyberattacks
 - ⇒ Evaluation of Cryptography in the Enhancement of Cybersecurity
 - ⇒ A Critical Analysis on the Regulatory, Legal, & Ethical Consideration of Telemedicines

Note: These themes are merely suggestive and the authors are free to submit their manuscripts dealing with any creative theme.



Submission Guidelines

Authors shall first submit their abstract via Google Form available at <https://forms.gle/sWuaDXVLFrpNvbrP7> by 10th January, 2022. A copy of the responses of the Google Form shall be sent to the registered email ID as acknowledgement of receipt of the abstract submission. The word limit for the Abstract is 350 words. The abstract must indicate how the manuscript offers to add something new to existing scholarship.

The abstract submission shall not contain the name of the author or institutional affiliation or any other identification mark (except in cover letter). Abstract submissions shall be made in (.doc) or (.docx) format only. A separate cover letter in (.doc) or (.docx) format containing particulars of the author(s) and the submission details is to be sent along with the submission.

The document containing the abstract shall be named in the manner 'Abstract_ Title of the submission'. Similarly, the document containing the cover letter shall be named in the manner 'Cover letter_ Title of the submission'.

A cover letter shall include: (1) Title of Submission; (2) Theme & Sub-theme Chosen, if any; (3) Abstract; (4) Name of the Author and Co-Author, if any; (5) Designation; (6) Institutional Affiliation; (7) Contact Information and Address for Correspondence.

Upon the selection of abstracts, the authors shall submit their manuscripts via a Google Form, the link of which shall be made available to the authors by the January 25th, 2022.

Thereafter, upon the selection of manuscripts, the authors shall be intimated and may be required to make certain changes as suggested to them by the Editorial Board, and shall be given time to resubmit their manuscripts. The authors are expected to be accommodative of the changes that are suggested by the Editorial Board.

Formatting Requirements:

- * Font of must be Times New Roman and sized 12 for the main text, and 10 for footnotes.
- * Line Spacing must be 1.5 for main text and 1.0 for footnotes.
- * Alignment must be justified.



Citation Style:

We accept footnote citations exclusively. Citations must conform to standards laid in the Harvard Bluebook: A Uniform System of Citation (20th Edition).

Co-authorship:

A maximum of only up to two authors are permitted.

Plagiarism:

Plagiarism up to 10% is permissible. The author(s) shall also submit a Declaration of Originality with their manuscript submission.

Bar on Multiple Entries:

Multiple entries by the same author(s) shall not be accepted and all such entries of such author may be rejected.

Empirical Submissions:

Manuscripts containing empirical analysis must describe in sufficient detail.

- * The methodology adopted
- * How the data was collected
- * Information in order to allow the manuscript's analysis and conclusions to be independently confirmed.

It should further be noted that manuscripts containing empirical analysis must include a statement of Institutional Review Board approval, if applicable.

Exclusivity:

Submitted manuscripts should not be simultaneously considered by any other publication at the time of submission. The author(s) undertake to inform the AMU Law Society Review immediately in case the manuscript under consideration OR published manuscript is under consideration for publication elsewhere.

Submissions to the Review shall be evaluated by the Editorial Board. The mere submission shall not confer any claim for publication.

The copyright of the entry to the journal will rest with the Editorial Board once the entry has been selected and author(s) of the same have been notified. The decision of the Editorial Board shall be final.



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